

Present : Petitioner no. 1.

Petitioners have posed a challenge to the amendment to the Haryana Official Language (Amendment) Act, 2020, Annexure P-1 which makes use of Hindi in all civil and criminal courts subordinate to the Punjab and Haryana High court, all revenue courts, rent tribunals and any other court constituted by the State Government as mandatory. He has *inter alia* contended that objective of promulgating such notification is not clear and it has no rational nexus to object, if any, sought to be achieved. According to him, notification is discriminatory in nature and violates section 19(1)(g) of the Constitution of India. He has also referred to section 30 of the Advocates Act, 1961 to contend that it is the right of every advocate to practice all over India. However, due to language constraint, some lawyers may not be able to do so as all law colleges teach in English medium and hindi version of the legal terminologies is not known.

Notice of motion for 29.06.2020.

(RAJAN GUPTA)
JUDGE

(KARAMJIT SINGH)
JUDGE

June 22, 2020

Ajay